THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)

Item No.15
CP (IB) No. 27/Chd/HP/2021

Under Section 9 of the Insolvency & Bankruptcy Code, 2016

In the matter of:-

Ebm-Papst India Pvt. Ltd. …Petitioner-Operational Creditor

Vs.

Inox Wind Ltd. …Respondent-Corporate Debtor

Present through Video Conferencing:
Ms. Mehak Joshi, Proxy counsel for Ms. Kritika Sharma, Advocate for petitioner
Mr. Aashish Chopra with Ms. Nitika Sharma, Advocates for respondent

It is stated by learned counsel for the petitioner that the principal amount has been received but the interest component is pending against the respondent. On the other hand, it is stated by learned counsel for respondent that there is no basis for claiming the interest component. Let the matter be listed for 06.02.2023 for arguments on this point. Learned counsel for the petitioner is also directed to file a short note with the relevant law if any at least one week before the next date of hearing.

SD/- SD/-

(Subrata Kumar Dash)
Member (Technical)

(Harnam Singh Thakur)
Member (Judicial)

December 02, 2022
DS